

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

116. I.A. 3753/2023

I.A. 2492/2024

In

C.P. (IB)/2915(MB)2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.07.2024**

NAME OF THE PARTIES: Finquest Financial Solutions Private Limited

V/s

Ballarpur Industries Limited.

Appearance

For Petitioner /Applicant /Liquidator : Adv. Shyam Kapadia, a/w Adv.
Saurabhsai Ganesan & Adv. Supriya Majumdar i/b
Vaish Associates for I.A. 2492 of 2024. Adv. A.
Parvathesam for I.A. No. 3753 / 2023.
Adv Geeta Lundwani for the Liquidator.

For Respondent :Somesh Srivastava, Adv. i/b Trilegal counsel for
erstwhile RP (I.A. 3753 of 2023). Adv. Supria
Majumdar a/w Adv. Saurabhsai Ganesan i/b Vaish
Associates for R-1.

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 3753 of 2023

List on **02.09.2024**.

I.A. 2492 of 2024

We note that the prayer sought by the applicant are against ROC. Therefore, ROC is proper and necessary party. Therefore, name of parties be amended accordingly. Since applicant is not pressing any directions against SEBI, SEBI need not be made a party.

List on **18.09.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Sanjeet---

Sd/-
LAKSHMI GURUNG
Member (Judicial)